

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 403 OF 2017 &**  
**IA NO. 1179 OF 2017 & IA NO. 1178 OF 2017**

**Dated: 11<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**NTPC Vidyut Vyapar Nigam Limited**

**... Appellant(s)**

**Vs.**

**M/s. Godawari Green Energy Limited & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan  
Mr. A.K. Dubey

Counsel for the Respondent(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar for R-1

**ORDER**

**[IA No. 1178 OF 2017]**

**[For exemption from filing certified copy of impugned order]**

Heard the learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant on IA No. 1178 of 2017 filed by the Appellant for seeking exemption from filing the certified copy of the impugned order.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and reasoning given in the accompanying affidavit along with application for exemption from filing the certified copy of the impugned order, we find it satisfactory and acceptable. IA No. 1178 of 2017 for seeking exemption from filing the certified copy of the impugned order is allowed and disposed of.

**APPEAL NO. 403 OF 2017 &**  
**IA NO. 1179 OF 2017**

The learned counsel, Mr. Raunak Jain accepts notice on behalf of the first Respondent to the Appeal Memo and also to the IA No. 1179 of 2017 for stay.

Issue notice to the other Respondents on admission of the case and also on stay returnable on 21.02.2018. Dasti, in addition, is permitted.

List this matter for admission on 21.02.2018, as requested.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*bn/js*